

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 84 of 2012

(Arising out of Order-in-Original No.04/COMMR/CE/KOL-II/ADJN/2011 Dated 09.12.2011 passed by Commissioner of Central Excise, Kolkata-IV)

M/s. Burn Standard & Company Limited

(21-23, Nityadhan Mukherjee Road, Howrah-711101)

Appellant

VERSUS

Commr. of Central Excise, Kol-IV

(15/1, Strand Road, Customs House, Kolkata-700001)

Respondent

APPEARANCE :

Mr. N. K. Chowdhury, Advocate for the Appellant

Mr. S. Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR. K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.75550/2023

Date of Hearing : 01 June 2023

Date of Decision : 01 June 2023

PER ASHOK JINDAL:

Vide Stay Order dated 08/01/2014, the appellant was directed to make a pre-deposit of Rs.4,34,54,450/- within eight weeks and report compliance on 17 March 2014.

2. Today the matter was listed for compliance.

3. As no compliance has been reported, appeal is dismissed as non-compliance under Section 35F of the Central Excise, Act, 1944.

(Dictated and pronounced in the open court.)

Sd/-

(Ashok Jindal)
(Member (Judicial))

Sd/-

(K. Anpazhakan)
Member (Technical)

Pooja